

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3470
ANSWERED ON:16.08.2010
COMPENSATION TO LAND OWNERS
Shariq Shri Sharief Ud Din

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has received several representations regarding non-payment of rent from land owners of Baramulla and Kupwara districts of Jammu and Kashmir whose lands are under occupation of Army;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to ensure payment of arrear and regular rent to them?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): Representations have been received from some land owners of Baramulla and Kupwara Districts of Jammu & Kashmir for payment of rent in 26 cases. Out of these, in 07 cases rentals have already been released. In the remaining 19 cases, rentals are yet to be paid mainly due to non-availability of revenue documents from State Government, non-issuance of Administrative sanction by defence authorities, non-issuance of Requisitioning Orders by State Government under the provisions of J&K Requisitioning and Acquisition of Immovable Property Act.

The following steps have been taken to expedite release of compensation:-

- (i) Enhanced financial and administrative powers have been delegated to local levels so that reference to Ministry is not necessary.
- (ii) Instructions have been given to release compensation upto 80% pending issue of requisitioning order by Deputy Commissioner one month after request has been made by Defence Estates Officer.